COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 128 OF 2016

Dated: 15th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

GAIL (India) Ltd.

...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board

...Respondent(s)

Counsel for the Appellant(s) : Mr. Ajit Pudussery

Mr. Ajeet Singh Verma

Counsel for the Respondent(s) : Mr. Rahul Sagar Sahay

Mr. Sumit Kishore

ORDER

Learned counsel for the Appellant states that the Appellant is not able to locate the copy of the Central Government's Authorisation. Learned counsel for the Board states that the Board is also unable to locate the said copy. However, the counsel for the Appellant states that he will try to get the copy and hand over the same to the counsel for the Board.

In the circumstances, the Respondent may file reply on the basis of the material available on or before 16.10.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **03.11.2017**.

(B.N. Talukdar)
Technical Member (P&NG)
Ts/Vg

(Justice Ranjana P. Desai) Chairperson